

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 17/RP/2023

Subject : Petition for review of the order dated 24.2.2023 in Petition No. 6/TT/2020

Date of Hearing : 8.11.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rewa Ultra Mega Solar Limited and 11 others

Parties Present : Ms. Swapna Seshadri, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Ms. Surbi Gupta, Advocate, PGCIL
Ms. Sneha Singh, Advocate, PGCIL
Shri Aditya Singh, Advocate, RUMSL
Shri Mohd. Mohsin, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Pankaj Sharma, PGCIL

Record of Proceedings

The instant petition has been filed by the Power Grid Corporation of India Limited, seeking review of the order dated 24.2.2023 in Petition No. 6/TT/2020, wherein transmission tariff for 2014-19 tariff period in respect of the four assets under transmission system for Rewa Ultra Mega Solar Park (750 MW) in Rewa District, Madhya Pradesh in Western Region was approved.

2. The learned counsel for the Review Petitioner submitted that Review Petitioner filed Appeal No. 422 of 2019 against the order dated 5.11.2018 before the APTEL and the APTEL vide judgement dated 14.3.2023 has remanded the Petition No. 7/TT/2018 for fresh consideration of the time over-run by the Commission. The transmission assets covered in Petition No. 7/TT/2018 and in the instant petition are associated and are under the same transmission system. The Commission's findings in Petition No.7/TT/2018 will have a bearing in the instant petition and therefore, the Commission decided that the present review petition will be heard along with the remanded Petition No. 7/TT/2018. None of the Respondents have filed any reply in the matter.

3. The learned counsel for the Review RUMSL sought some time to file reply in the matter.

4. The Commission directed the Respondents, including RUMSL, to file the reply on an affidavit by 28.11.2023 with an advance copy to the Petitioner and the Petitioner to file its



rejoinder, if any, on an affidavit by 8.12.2023 with an advance copy to the Respondents. The Commission further directed the Petitioner to strictly comply with the above direction within the specified timeline and observed that no extension of time will be granted.

5. The matter will be listed along with Petition No. 7/TT/2018 for a final hearing on 15.12.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

